

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 125 of 2020

IN THE MATTER OF:

M/s Shanthala Spherocast Pvt. Ltd. & Ors. ...Appellants

Vs

Mrs. Rajani SathishRespondent

Present:

For Appellants: Mr. Shant Kumar V Mahale, Advocate

For Respondent: Mr. Naman Jhabakh, Advocate

ORDER

(Through: Virtual Mode)

18.08.2020 Heard learned Counsel for the Appellants. Mr. Naman Jhabakh, Advocates appears on behalf of the sole Respondent. Mr. Ansul Rawat, Advocate has filed Caveat Petition. Therefore, the Caveat Petition is discharged. Learned Counsel for the Appellant is directed to serve copy of the Appeal Paper Book to the learned Counsel for Respondent through e-mail by 24.08.2020.

Learned Counsel for the Respondent to file Reply Affidavit of Appeal as well as I.A. No. 1871 of 2020 within two weeks. Rejoinder, if any, may be filed by the Appellant one week thereafter.

Learned Counsel for the Appellant prays for stay of the Impugned order dated 14.02.2020 in I.A. No. 1871 of 2020.

List the matter on **17th September, 2020** along with I.A. No. 1871 of 2020.

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)